

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT - II)**

**Item No. 139**  
**(IB)-220(ND)2020**  
**IA/5277/2020**

**IN THE MATTER OF:**

**MN Ventures Private Limited**

...

**Applicant/Petitioner**

**Versus**

**M/s. HFCL Satellite Communications Ltd.**

...

**Respondent**

**Under Section: 7 of IBC, 2016**

**Order delivered on 08.12.2020**

**CORAM:**

**SHRI. ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (J)**

**SHRI. NARENDER KUMAR BHOLA**  
**HON'BLE MEMBER (T)**

**PRESENTS:**

**Mr. Amit Goel, Advocate, Counsel for RP**

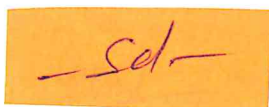
**Mr. Umesh Gupta, Resolution Professional in person**

**ORDER**

In course of hearing, Ld. Counsel appearing for the petitioner seeks time to put on record, the latest audited financial statements to show the assets and liabilities of the Corporate Debtor. The petitioner is well advised to bring it by filing additional supplementary affidavit.

Issue notice upon the suspended board of directors as well as the descending creditor by all modes including the email ID of the parties. The petitioner is directed to furnish the address of the descending creditor,

List the matter on 19<sup>th</sup> January 2021.



**(NARENDER KUMAR BHOLA)**  
**MEMBER (T)**



**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**